

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 2

**MA(IBC)/1(CH)2024**  
**And**  
**CP(IB) No. 69/Chd/Hry/2022**

**IN THE MATTER OF:**

Automax Constructions Ltd.

...Petitioner

Versus

Spaze Towers Pvt. Ltd.

...Respondent

**Under Section:** 7 IBC 2016, Rule 11 of NCLT, 2016

**Order delivered on 23.04.2024**

**CORAM:**

**SH. L.N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner and  
Applicant in MA No. 1/2024

: Mr. Dilbaar Dhaka, Advocate

For the Respondent in main CP  
And in MA No. 1/2024

: Mr. Sumesh Dhawan, Advocate

**ORDER**

**MA(IBC)/1(CH)2024**

This application has been filed for withdrawal of the main CP bearing CP(IB) No. 69/Chd/Hry/2022 in which the order was reserved on 04.04.2024 after hearing detailed arguments. This application is strongly opposed by the counsel opposite. At this stage, it stated by learned counsel for the applicant that he may be permitted to withdraw

the present MA No. 1/ 2024. Keeping in view the submissions made by learned counsel for the applicant, the present MA bearing MA(IBC)/1(CH)2024 is **dismissed as withdrawn.**

-sd-  
**(L.N. GUPTA)**  
**MEMBER (T)**

-sd-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

SM